

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 50953 OF 2019

(Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-487-18-19 dated 28.01.2019 passed by the Commissioner (Appeals), CGST & Service Tax, Raipur)

M/s B.P. Agarwal

A-5 Class Contractor, Agrasen Marg, Korba
Chhattisgarh – 495 678

..... **Appellant**

VERSUS

Commissioner of CGST & Central Excise

GST Bhawan, Tikrapara
Raipur – 492 001

..... **Respondent**

APPEARANCE:

Ms. Neha Singhal, Advocate for the Appellant
Shri Harshwardhan, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 55909/2024

DATE OF HEARING/DECISION : June 04, 2024

JUSTICE DILIP GUPTA :

Learned authorized representative appearing for the Department states that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**